

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 507 of 2020 in CP(IB) 586/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2021**

Name of the Company: Ritesh M Jain (HUF)  
V/s  
Jagadishchandra B Mistri IRP For Sona  
Alloys Pvt Ltd  
Section 60(5) IBC r.w Rule 11 of NCLT rules,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

**(through video conferencing/physical)**

Ms. Lakshmy Iyengar, Sr. Advocate, with Mr. Karan Sanghani and Mr. Manoj Raikar, Advocates appeared on behalf of Applicant.

Mr. Shashvata Shukla, Advocate appeared on behalf of Respondent.

Heard the Applicant partly.

The learned lawyer on behalf of Applicant submitted that she needs to file some additional documents by way of affidavit.

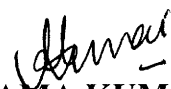
The Applicant is allowed to file additional documents by way of affidavit by serving advance copy to the other side. The other side has liberty to deal with the documents.

List the matter for further hearing on 06.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 08th day of March, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**